

ORDER DATED 8<sup>th</sup> OF FEBRUARY, 2012

R. Soren.....Applicant  
Vrs.  
Union of India & Others .....Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER  
&  
HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

Heard Sri P.K. Padhi, Ld. Counsel appearing for the applicant and Sri M.K. Das, Ld. Addl. Standing Counsel appearing for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following prayer:-

"(a) To direct the Respondents to consider the case of the applicant for promotion to the cadre of PSS Group 'B' against ST quota from the date of his due.

(b) To direct the Respondents to promote the applicant retrospectively from the date his contemporary/junior ST colleague of IPO cadre got promotion to the cadre of PSS Group 'B';"

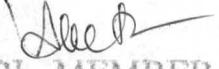
3. During the course of hearing it was brought to our notice that representation dated 21.10.2011 vide Annexure-A/2 to Respondent No.1 is pending for orders/decision. In view of this, Sri Padhi, prays that the applicant's grievance shall be redressed if Respondent No.1 is directed to consider and dispose of the pending representation within a specific time frame.

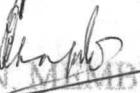
4. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case,

Respondent No.1 is hereby directed to consider and dispose of the pending representation vide Annexure-A/2 with a reasoned order as per Rules within a period of 60(sixty) days from the date of receipt of copy of this order.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order along with paper books to Respondent No.1 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

  
JUDL. MEMBER

  
ADMN MEMBER

K.B